

1	2	3	4	5
1	Direction & Administration (State FW Bureau)	215.80	302.46	281.32
2	Free distribution of contraceptives	36.97	54.42	35.39
3	Family Planning RCH Flexible Pool	1842.89	3072.63	3480.31
TOTAL		2370.62	3603.57	4019.87
Central Sector Schemes				
A	Social Marketing of Contraceptives	26.71	25.13	21.86
B	FW Linked Health Insurance Plan	3.17	4.93	18.33
C	Other Schemes			
1	Role of Men in Planned Parenthood	0.90	0.73	0.45
2	FW Programme in Other Ministries	0.59	0.34	0.57
TOTAL		31.37	31.13	41.21
GRAND TOTAL		2401.99	3634.70	4061.08

Un-registered nursing homes and clinics in Maharashtra

†692. SHRI ISHWARLAL SHANKARLAL JAIN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that several nursing homes and clinics are being run in the country without registration;

(b) if so, the details thereof;

(c) whether Government has identified such unregistered nursing homes and clinics;

(d) if so, the number thereof identified in the country, State-wise and the number of such clinics operating in Maharashtra in particular with special reference to urban and rural areas of Jalgaon, Dhule and Nasik districts; and

(e) the details of such nursing home, clinics operating in rural areas of Maharashtra, location/place and ownerwise?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (e) Health is a State subject. It is the responsibility of the concerned State Government to register nursing homes and clinics and to identify the unregistered nursing homes and clinics.

†Original notice of the question was received in Hindi.

However, the Clinical Establishments (Registration & Regulation) Act, 2010 has been enacted. The Act provides for the registration and regulation of the clinical establishments by the State Governments with a view to ensure minimum standards of facilities and services. To make this Act enforceable, the concerned States have to adopt this Act in their respective States.

Ban of unsafe mobile handsets

693. DR. YOGENDRA P. TRIVEDI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government is considering to ban unsafe mobile handsets as radiation from mobile phones and towers poses serious health risks, including memory loss, lack of concentration and disturbance in digestive system; and

(b) if so, by when and the details of steps to be taken in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) An Inter-Ministerial Committee was constituted by Department of Telecommunications in its report has indicated that most of the laboratory studies were unable to find a direct link between exposure to radio frequency radiation and health; and the scientific studies as yet have not been able to confirm a cause and effect relationship between radio frequency radiation and health. The effect of emission from mobile phone towers and mobile phones is not known yet with certainty.

(b) Telecom Commission has already adopted international Commission on Non-ionizing Radiation Protection (ICNIRP) guidelines for mobile handsets imposing basic restrictions in terms of Specific Absorption Rate (SAR) value limiting to 2 W/kg (averaged over 10g tissue) localized for head and trunk in the frequency range of 10 MHz to 10 GHz. Thereafter.

(i) Indigenous manufactures of mobile handsets have been instructed to comply with ICNIRP guidelines and furnish self certificate.

(ii) Mobile hand sets manufacturers have also been instructed to indicate the level of radiation on the product itself and to clearly communicate the potential danger of mobile phone radiation and exposure.

(iii) To regulate indigenous as well as imported mobile phones, Bureau of Indian Standard (BIS) has been requested to frame standards for mobile phones under BIS Act 1986.

Status of centrally sponsored health scheme in Bihar

694. SHRI RAM KRIPAL YADAV: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state: